

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4744
ANSWERED ON:25.04.2000
UNREST IN TRIBAL AREAS
HARIBHAU MAHALE

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government have pondered over the causes of unrest in the tribal areas especially the fifth and sixth scheduled areas of the country;
- (b) if so, the causes and factors responsible therefor and the measures taken by the Union and State Government to arrest this tendency;
- (c) whether the responsibility of providing good governance in these scheduled areas lies with the Union Government; and
- (d) if so, the legal and constitutional measures taken by the Union Government in this regard so far?

Answer

MINISTER OF TRIBAL AFFAIRS

(SHRI JUAL ORAM)

(a) Yes, Sir.

(b) Shrinking of property resources like land and forest, lack of infrastructure, unemployment, low level of literacy, poverty etc. are the reasons and causes of discontentment amongst the tribals residing in Fifth and Sixth Scheduled Areas. The strategy of Tribal Sub Plan, which has been adopted since Fifth Five Year Plan has resulted in increasing the flow of funds for the development of Scheduled Tribes and tribal areas including Fifth and Sixth Scheduled Areas. In order to provide remunerative prices to tribals for their surplus agricultural produce and minor forest produce, a multi level cooperative society namely TRIFED has been set up. Further to increase the educational infrastructure in tribal areas, this Ministry provides financial assistance to States for setting up of hostels, Ashram Schools, Vocational Training Centres and Educational Complexes in Low literacy pockets. In the field of health, norms for setting up of Primary Health Centres

(PHCs) and sub-centres have been relaxed. In addition to above, protective measures in the form of land alienation laws, regulations on money lending, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 have been taken.

(c) Yes, Sir, providing good governance is the responsibility of State Governments as well as the Union Government.

(d) The Union of India provides financial assistance under Article 275(1) of the Constitution of India to the States having tribal areas therein for development of tribals and raising the level of administration of Scheduled Areas to that of rest of the State. In order to protect the tribals from atrocities, the Government of India have enacted the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. Under the provision of the Fifth Schedule of the Constitution, various State Governments have enacted land laws for:-

(a) Prohibiting or restricting transfer of land to others or among members of Scheduled Tribes;

(b) Regulating allotment of land to members of such tribes. According to the provision of the Sixth Schedule the Distt. Councils and Regional Councils regulate allotment of land, management of forest and practice of shifting cultivation etc.